Ob

# IN THE CENTRAL ADMINISTRATIVE TRIAUNAL AHMEDABAD BENCH

O.A. No.//128/89

DATE OF DECISION 10th June, 1992.

Shri N. A. Khan	Petitioner
Shri P. H. Pathak	Advocate for the Petitioner(s)
Versus	
The Union of India & others	Respondent
Shri N. S. B <b>ave</b> da	Advocate for the Respondent(s)

## CORAM:

The Hon'ble Mr.D. L. Mehta : Vice Chairman

The Hon'ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- X2. To be referred to the Reporter or not?
- 13. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

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Shri N. A. Khan
 Assistant Goods Clerk,
 L/26-B, Railway Colony,
 Sabarmati,
 Ahmedabad.

... Applicant.

( Advocate : Mr. P. H. Pathak )

#### versus

- The Union of India
   Notice to be served
   through The General Manager,
   Western Railway,
   Church Gate,
   Bombay.
- The Divisional Railway Manager, Western Railway, Prataphagar Baroda.
- The Divisional Railway Manager, Western Railway, Kothi Compound, Rajkot.

... Respondents.

( Advocate : Mr. N. S. Sevada )

# ORALJUDGMENT

O.A. NO. 128 OF 1989

Per : Hon'ble Mr. Justice D. L. Mehta : Vice Chairman

Learned counsel Mr. P. H. Pathak for the petitioner submits that he wants to make a representation before the respondents according to law and he may be allowed to withdraw the petition. Prayer is accepted. He is allowed to withdraw the petition with a liberty to file a fresh application.

( D. L. MEHTA ) Vice Chairman

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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

## 12/04/1989

Heard learned advocatés Mr. P.H. Pathak and Mr. N.S. Shevde for the applicant and respondents respectively. Mr. Pathak pleads that if eviction proceedings are started under Public Premises Eviction Act governing the case he will have a right to come only at the appellate stage and therefore he feels justify in seeking relief against any action that the authority might take under the law for evicting him. We have already dealt with this in our earlier order, no proceedings have been taken, and under what law the petitioner is proceeded with and what right/the petitioner is violateve and whether this Tribunal has Bruggenan. any jurisdiction in the matter, Accordingly the misc. application for amendment be allowed. Applicant carry out amendment within 10 days. The respondents to reply to the amended petition after amendment is carried out within 15 days thereof. Registry to do the needful. With this order, M.A. 278/89 stands disposed of. The main case be posted for admission thereafter.

> ( P H Trivedi ) Vice Chairman

(PM Josti) Judiciał Member